

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 109
(IB)-35(PB)/2020

IN THE MATTER OF:

Hemant Kumar

.... Petitioner

v.

Educomp-Raffles Higher Education Ltd.

.... respondent

Order under Section 9 of IBC

Order delivered on 19.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Mr. Saksham Ahuja, Adv.

For the respondent:

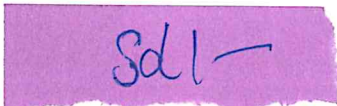
Mr. Priyadarshi Gopal & Mr. Piyush Saghi, Adv.

ORDER

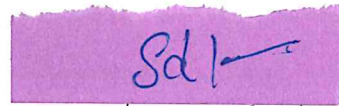
Ld. Counsel for the respondent seeks and is granted three days time to file vakalatnama and ten days time to file reply with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for further consideration on 19.03.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

19.02.2020
Ritu Sharma